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THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A SANGMA): (a) Yes, Sir.

- (b) These recommendations relate to expanding the definition of Migrant Workman, defining responsibility of the Principal Employer and the Contractor, making penalities more stringent, permitting third parties to file claims, transfer of claim cases to native States of the workmen and provision for special courts/summary trials.
- (c) These recommendations have been examined by the Govt, in consultation with the Ministry of Law and the matter is being processed further.

## Establishments Registered under the Inter-State Migrant Workmen Act, 1979

2493. SHRI G. PRATHAPA REDDY: Will the Minister of LABOUR be pleased to state:

- (a) the numbers of establishments which have been registered under the Inter-State workmen (Regulation Employment and Conditions of Service) Act, 1979;
- (b) the number of cases of violations of this Act which came to notice during the last three years; and
- (c) what panal action was taken against the guilty?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A SANGMA): (a) to (c) Information is being collected and will be laid on the Table of the House.

## Delay in Settlement of Provident **Fund Accounts**

2494. SHRI V. HANUMANTHA RAO: Will the Minister of LABOUR be pleased to state:

- (a) whether Government are aware of the difficulties of employees in getting their accounts settled with various Regional Provident Fund Commissioners:
- (b) if so, what steps are being taken to reduce red-tape and bureaucratic delays in settlement of dues in Provident Fund Commissioners offices:
- (c) number of people employed by this Department in Andhra Pradesh; and
  - (d) what specific measures have been taken

to streamline working of Provident Fund Office in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A.

SANGMA): (a) to (d) According to the EPF Organisation, there is no undue delay/difficulaes in settlement of PF claims of the EPF subscribers. However, for providing prompt service to the subscribers, a massive computerisation process has been launched in the Organisation including its PF Office in Andhra Pradesh. As on 31-3-1993, the number of staff employed by the Organisation in Andhra Pradesh was 1190.

## प्रम कानुनों में संशोधन करने के लिए मजदूर संघों के साथ परामर्श

2495., भ्री अजीत जोगी: चौधरी हरि सिंह: क्था श्राम मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या श्रम कानुनों, विशेषकर औद्योगिक विवाद। अधिनियम, 1947 तथा व्यवसाय संघ अधिनियम, 1926 में प्रस्तावित संशोधनों के संबंध में मजदूर संधों के साथ परामर्श किया गया है:
- (स्त्र) यदि हां, तो इन पर मजदूर संघों की प्रतिक्रिया कैसी
- (य) अधिनियमों के प्रस्तावित संशोधनों की मुख्य विशेषतायें

श्रम मंत्रालय के राज्य मंत्री (श्री पी॰ ए॰ संगमा) : (क) से (ग) अप्रैल, 1990 में आयोजित भारतीय श्रम सम्मेलन की विफारिओं के अनुसरण में नए औद्योगिक सम्बन्ध विधेयक के लिए विशिष्ट प्रस्तावों को प्रारूपित करने के लिए मई. 1990 में श्री जी॰ समानुजम की अध्यक्षता में नियोजक संगठनों तथा केन्द्रीय ट्रेड यूनियन संगठन के प्रतिनिधियों को लेकर एक द्विपक्षीय समिति का गठन किया गया था । समिति ने अक्सूबर, 1990 में आपनी रिपोर्ट दे दी। इसकी सिफारिशों पर सर्वसम्भित नहीं व्यक्त की गई । फरवरी, 1992 में आयोजित राज्यों के श्रम मैलियों के सम्मेलन में, जुलाई, 1992 में आयोजित स्थायी श्रम समिति में और सितम्बर, 1992 में आयोजित भारतीय श्रम सम्मेलन में रिपोर्ट पर विचार-विमर्श किया गया । केन्द्रीय व्यवसाय संघ संगठन, स्थायी श्रम समिति तथा भारतीय श्रम सम्मेलन के सदस्य हैं । रिपोर्ट के असडमति अले दिषयों पर भी पांच राज्यों के अम मंत्रियों की समिति द्वारा विचार-दिमर्श किया गया । इन विचार-विमर्शों के आधार पर और औद्योगिक पूर्वसंहचना सध्यन्त्री अन्तर्भन्नालयीन दल की रिपोर्ट को घरान में रखते हुए भी व्यवसाय संघ अधिनियम, 1926 और औद्योगिक विवाद अधिनियम, 1947 में संशोधन करने से संबंधित विशिष्ट प्रस्ताव तैयार किए गए हैं।